

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E' NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, HON'BLE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 6621/Del/2014
Assessment year: 2006-07**

**Income Tax Officer,
Ward 16(1),
New Delhi.

(Appellant)**

**vs Machennas Minerals Pvt. Ltd.,
296, Forest Lane, Sainik Farms,
New Delhi.
(PAN: AAECM2097E)
(Respondent)**

Appellant by: Shri N.K. Jiwani, Sr. DR
Respondent by: Shri J.S. Mehta, FCA

**Date of hearing: 17.08.2018
Date of pronouncement: 23.08.2018**

ORDER

PER G.D. AGRAWAL, PRESIDENT

The appeal filed by the Revenue is directed against the order passed by the Ld. CIT (Appeals)-IX, New Delhi dated 19.09.2014 for A.Y. 2006-07. Admittedly, the tax effect is below the monetary limit of Rs. 20 lakhs.

2. In terms of CBDT Circular No. 3/2018 dated 11th July, 2018 read with Section 268 A of the Income Tax Act, 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue. In view of the said Circular, the appeal by the Revenue is dismissed *in limine*.

3. In the result, the appeal of the revenue stands dismissed.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.D. AGRAWAL)
PRESIDENT**

Dated: 23rd AUGUST, 2018
'GS'

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1. Appellant
2. Respondent
3. CIT 4.CIT(A)
4. DR, ITAT

By Order

ASSTT. REGISTRAR

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	1